	Anneurue – 8 Kamai Sponge Steel and Power Umited . CIRP commenced on 04.06.2025														
					к		d Power Limite of creditors as			on 04.06.20	025				
					List of o	List perational creditors (C				and Govern	ment Dues)				
F			Detail	of claim received	List of o		laim admitted	una una c		and boren					
Vetail of claim admitted															
5	No.	Name of Creditor	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by quarantee	Whether related party	% of voting share in COC	Amount of contingent claim	Amount of any mutual dues. that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		M/S MAHAKALESHWAR MINES & METALS PRIVATE LIMITED	18/06/2025	₹ 44,464,547.00	₹ 44.464,547.00	Operational due	₹0.00	₹ 0.00	No	12.49%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	Claim amount of Rs. 44464547/- has been admitted as per the terms & conditions mentioned in the agreement for sale of goods dated 01.03.2016.
	2	Delhi Metro Rail Corporation Ltd.	23/06/2025	₹ 992,442,609.00	₹311.469,534.00	Operational due	₹ 0.00	₹0.00	No	87.51%	₹0.00	₹ 0.00	₹ 0.00	₹ 680,973,075.00	An amount of Rs. 31,14,69,534/- has been admitted as per the last audited Balance Sheet of the Corporate Debtor as on 31.03.2023. The remaining claim amount is currently under verification.
	2		Total	₹ 1,036,907,156.00	₹ 355,934,081.00		₹ 0.00	₹ 0.00		100.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 680,973,075.00	1
Note : 1. As per Regulation 14 of IBC 2016-															
Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution profession of the resolution professional or the claims handling the including the estimates of the amount of the claim handling used to any control information available with him. The interim resolution profession of the resolution professional or the source across additional information available with him the interim resolution professional or the source across additional information available with him the interim resolution profession of the resolution professional or the resolution professional or the source across additional information available with him the interim resolution professional, as the case may be shall information available with hims the interiment of the amount of the claims handling the resolution resolution professional, as the case may be shall information available with the claims handling the resolution professional as the source across additional information available with the common resolution professional, as the case may be shall information available and the resolution professional as the resolution professional as the resolution resolution as the resolution resolution and the resolution professional as the resolution resolution and the resolution resolution and the resolution resolution and the resolution resolution resolution resolution resolution and the resolution resoluti															
2.	2. The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Ra 1.														
3.	3. Claims have been provisionally admitted by IRP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to IRP.														
4.	4. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.														
5.	Inform	nation / evidence / clarification may	also be pending f	rom Operational Creditor,	Management/Employe	es for the claims under	further verificat	ion.							

For Pawan Kumar Sharma